

LOK SABHA
UNSTARRED QUESTION NO. 3107
TO BE ANSWERED ON 04.08.2016

JUTE PACKAGING

3107. SHRI KALYAN BANERJEE:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether the Government has exempted the mandatory rules for jute packaging material bag replacing with polypropylene fibre, and if so, the details thereof;
- (b) whether the Ministry has taken necessary clearance from the Ministry of Environment and Forest on eco-friendly norms in this regard; and
- (c) if so, details thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)
MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a) to (c): The Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987 (JPM Act) has been enacted in the interests of production of raw jute and jute packaging material, and of persons engaged in the production thereof. Under the provisions of the JPM Act, a Standing Advisory Committee (SAC) is constituted to make recommendations to the Government on the jute packaging norms. The Secretary, Ministry of Environment, Forest & Climate Change, or his representative, is a member of this Committee; which is constituted to recommend the norms for packaging food grains and sugar for the current jute year to the Government. Based on the recommendations of the Standing Advisory Committee the Government stipulates the jute packaging norms. The Schedule of Notification No. S.O. 126(E) dated 14.1.2016 issued under the JPM Act, stipulates that a minimum of 90% of foodgrains and a minimum of 20% of sugar are to be mandatorily packed in jute packaging material manufactured in India and raw jute produced in India. A dilution upto 30% is allowed in case jute mills are unable to meet up the government demand. These norms are valid upto 30th September, 2016.
